[RAJYA SABHA] other Election Com- 116 missioners (Conditions of Service) Bill, 1991

. **उपसभापति** : श्रा रहा हैं। दह भी स्राएगा ।

श्री पुरेन्द्रजीत सिंह ग्रहलुवालियाः में इस, लीडर झॉफ़ द अपोजीशन तो है ही नहीं।

THE CHIEF ELECTION COMMIS-SIONER AND OTHER ELECTION COMMISSIONERS (CONDITIONS OF SERVICE) BILL, 1991.

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE THE MINISTRY OF LAW AND JUS-TICE (SHRI SUBRAMANIAN SWA-MY): Madam. I move:

"That the Bill to determine the conditions of service of the Chief Election Commissioner and other Election Commissioners and for matters connected therewith or incidental thereto, as, passed by Lok Sabha, be taken into consideration."

THE DEPUTY CHAIRMAN: Please have order in the House when a discussion has to take place. Have you finished, Mr. Swamy?

SHRI SUBRAMANIAN SWAMY: If they want it, I can make a long speech. Well, I think since it is already passed by the Lok Sabha, will not make a speech. (Interruptions).

THE DEPUTY CHAIRMAN: Do you want to make a speech? Make some points which are relevant to it.

SWAMY: SHRI SUBRAMANIAN Madam Deputy Chairman, this House is aware that the President, in His address, ... (Interruption).

THE DEPUTY CHAIRMAN: It is the maiden Bill which he is to pass.

SHRI SUBRAMANIAN SWAMY: No. I have already passed.

THE DEPUTY CHAIRMAN: Did you do something else in this House, Mr. Subramanian Swamy?

SUBRAMANIAN SWAMY: No, in the other House.

THE DEPUTY CHAIRMAN: In this House, you are still a maiden, (Interruptions).

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): When he was just a Member, he was so jovial. After becoming a Minister, he has suddenly become so serious.

SHRI SUBRAMANIAN SWAMY: Ministership is not good for me.

Madam, this House is aware that the President, in His Address to the Joint Session of Parliament on March 12. last year, had referred to the determination of the Government to undertake wide electoral reforms. This House is also aware that the former Prime Minister convened, on 9-1-1990, a meeting of the representatives of all political parties in Parliament to discuss matters relating to electoral reforms. On the basis of the broad consensus arrived at in the said meeting, the former Government constituted a Committee drawing leaders of different political parties and also experts on electoral matters. They examined in detail the various aspects of the electoral reforms. The Committee submitted its report in April, 1990. Most of the recommendations made by the Committee were accepted by the then Government and four Bills to give effect to the recommendations of the Committee were introduced in both the Houses of Parliament. The Chief Election Commissioner and Commissioners (Conditions Election of Service) Bill, 1991, is one such Bill which is now before the House,

I urge the House to pass this Bill unanimously.

The question was proposed.

[11 JAN. 1991]

other Election Commissioners (Conditions of Service) Bill, 1991

THE DEPUTY CHAIRMAN: Shri Vishvjit Singh.

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SHRI VISHVJIT P. SINGH (Maharashtra): Madam, is there no other speaker?

THE DEPUTY CHAIRMAN: No.

SHRI VISHVJIT P. SINGH: Then what is the point in speaking? It can be passed.

उपसमापित : भाषुर साहब, भ्राप भी बोल रहे हैं या नहीं ? कोई भी नहीं बोल रहा है।

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): मैं जरूर दो शब्द कहूंगा।

श्री विश्वजित पृथ्वीजित सिंह : फ़िर उसके बाद मैं चार शब्द जरुर कहूंगा ।

उपसमापित : तो फ़िर श्राप सभी बोल लीजिए ना ।

श्री विश्वजित पृथ्वीजित सिंह : नहीं, इनके बाद ।

श्री जगदीश प्रसाद माथुर : तो महोदया में बोल्ना शुरू करूं।

महोदया. इस बिल का मैं समर्थन करता हं। पहने जो इलक्टोरल रिफार्स की रिपोर्ट थी. उसके म्रनुसार निश्चित करना कि इलक्शन बिल्कुल स्वतंत्र हो, कोई निर्णय समय, विचार करते समय किसी प्रकार का दबाव भ्रमुभव न हो, यह बिल्कुल उचित है। उसकी सुप्रिम कोर्ट के जजों के बराबर या उसके नीचे के लोगों को कोर्ट के बराबर वेतन देना बिल्कूल उचित है। इसी प्रकार से 70वें संशोधन श्रौर 72वें संशोधन में भी उनके लिए कार्यालय पादि बनाने की व्यवस्था गई है, बिल्कुल ठीक हैं, इसमें कोई दो मत नहीं हो सकते । लेकिन महोदया,...

उप समापित: मंत्री जी सुन रहे हैं। भेरे धारा जो नहीं है बात, में सुन रही हूं आपनी बात। मंत्री जी बहुत घ्यान से सुन रहे हैं।

श्री जगदीश प्रसाद माथर : लेकिन एक भ्रौर इलक्टोरल रिफार्म कमटी की सिफारिश को लाग नहीं किया गया है, भ्रयति इलेक्शन कमी शन बहुसदस्यीय होना चाहिए। यह किया जाना चाहिए था। परन्तु इलेक्शन कमीश्नर या किसी भी पद की गरिमा भ्रीर उसकी केवल इस बात पर निर्भर नहीं करती कि उसको वेतन कितना दिया जाता है, उसको भ्रागे कोई पद दिया जाएगा था नहीं दिया जाएगा। लेकिन अन्य बातों के साथ-साथ वह मन ग्रीर बुद्धि से भी स्वतंत्र होना चाहिए । लेकिन यदि रसकी नियक्ति करते समय , उसका आश्वासन देते समय. यदि इस प्रकार से उसकी नियुक्ति की जाए कि लोगों के मन में संदेह हो कि किर्स. अपुक व्यक्ति को किसी जगह लाया गया है या किसी अन्य व्यक्ति की विशेष रहेश्य से लाया गया है तो न तो पद की गरिमा रहेगी, न उसकी स्वतंत्रता रहेगी। इलेक्शन कमीश्नर के व्यवहार के ऊपर में कोई टिप्पनगी नहीं करना चाहता क्योंकि सदन की परम्परा है कि कमीयनर के ऊपर कोई टिप्पणी न की जाए. लेकिन सरकार के ऊपर टिप्पणी करने का प्रधिकार है। ग्रब तक जितने भी इलक्शन कमीवनर नियुक्त किए गए, इनमें से द्मधिकांश बल्कि में यह कहं कि सभी के सब ऐसे थे ...

श्रव तक जितने भी इलेश्यान कमिश्नर नियुक्त किए गए उनमें से श्रिष्टिकांश, बल्कि मैं तो यह कहूं कि श्रभी तक ऐसे थे जिनकी लीगल बैंक ग्राऊंड... लेकिन श्रव विडम्बना यह है कि मंत्री मेरे मिल्न हैं। न तो ला मिनिस्टर ऐसे हैं जिनकी कोई लीगल बैंक ग्राऊंड है श्रीर न इलेक्शन कमिश्नर ऐसा है जिसकी लीगल बैंक ग्राऊंड है। । दोनों ही कान्नी बैंक ग्राउंड के बिना हैं। ऐसा मैंने निवेशन [RAJYA SABHA] other Election Commissioners (Conditions of Service) Bill, 1991

किया सभी पीछे जो एक महिला इलेक्शन कमिश्नर नियुक्त हुई थी, उनको किस प्रकार से हटाया गया ? सब जानते श्रवबारों में छपा है, श्राप भी जानते भीर जितनी महिलायें भीर बहनें यहां बैंटी हैं वह तो जानती ही हैं।

श्री जगदीश प्रसाद माथूरी

उपसभाध्यक्ष (श्री भास्कर ग्रन्नाजी मासोदकर) पीठासीन हुए]

सारे हि दुस्तान में महिलाओं ने जायज तौर पर यह ऐतराज किया कि इसको क्यो हटाया गया । यह भी समाचारपत्नों में छापा है कि किस भांति फोन करके राष्ट्रपति जी से फाइल मंगायी गयी और दूसरे व्यक्ति को नियुक्त किया गया तो मेरा निवेदन है कि इससे स्वत तता नहीं भाती । स्वत वता भाती है सरकार के ज्यवहार से उसकी नीयत से भौर जनमानस में दूसरे राजनेतिक दली में उसकी श्रास्थासे भ्रास्था से। मे निवेदन है विनम्ब्ता से यह है कि मैं इस बिल का समर्थन करता हूं, सरकार को भ्रपने रवैये की बदलना चाहिये ।

ग्राजं सारे में संदेह है कि इलैक्शन कमिण्नर की नियुक्ति एक विशेष उद्देश्य से की गयी है। मैं ग्रारोप नहीं लगाना चाहता कि किसी मंत्री के खिलाफ कोई श्रारोप थे उनकी रक्षा के लिए की गयी, मैं नहीं कहना चाहता । लेकिन संदेह है । उन संदेहों को अथवा किसी विशेष दल के संबंध में कुछ कार्यवाही करना चाहते हों एन उद्देश्यों के लिये नियुक्ति की गयी है। मेरा निवेदन है, श्रीमान, यदि वास्तव में श्राप चाहते हैं कि चनाव ब्रायोग की गरिमा बनी रहे तो उसको बहुसदस्यीय बनाना चाहिये, उसकी नियुक्ति में इमानदारी का बतीव चाहिये, उसकी योग्यता को देखा

जाना चाहिये तभी वहां स्वत वता रहेगी।

केवल बेतन के बढ़ने से उसकी गरिमा

उसकी ग्रौर न रहेगी । मैं चाहंगा कि सरकार अपनी नीयत को बदले और स्वतंत्रता लायें।

श्रीमती सत्या बहिन (उत्तर प्रदेश) : उपसभाष्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। जो कागज सक्य तट किये गये--एक हिन्दी में और एक अंग्रेजी में उनसे यह पता ही नहीं चल रहा है कि क्या

उपसभाध्यक्ष (श्री भास्कर ग्रन्नाजी मासोदकर): कौन से कागज ?

श्रीमती सत्या बहिनः इसमें कुछ नहीं दिया गया है, जिसमें हैडिंग भी न है। कुछ भी पता नहीं चलता है।

उपसभाष्यक्ष (श्री भास्कर ग्रन्नाजी मासीदकर): श्री विश्वजीत जी, ग्राप कुछ कहना चाहते हैं ?

श्री विश्वजीत पृथ्वीजितः सिंह में कहना चाहतां हूं।

उपसभाष्यक्ष (भी भास्कर ग्रन्नाजी But the मासोदकर): कहिये। understanding was that it will be passed without discussion.

SHRI VISHVJIT P. SINGH: Sir, the understanding has not been violated by me. If you will observe, Sir, the moment my name was called, I immediately ... (Interruptions)

THE VICE-CHAIRMAN (SHRI BASHKAR ANNAJI MASODKAR): Now, go on.

SHRI VISHVJIT P. SINGH: And it was Mr. Mathur, who decided that he wanted to speak.

VICE-CHAIRMAN (SHRI BASHKAR ANNAJI MASODKAR): Doesn't matter. Now, you say whatever you want to say.

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SHRI VISHVJIT P. SINGH: Sir, I would like to mention categorically that this contention of Mr. Mathur that there was a kind of tradition, there was a kind of thing that only legal people, people with legal background, would be appointed to the office of the Election Commission, this contention is incorrect. It has never been done so. Dr. Nagendra Singh was probably the only person with a purely legal background; all the others were ICS officers. I have just been going through the Who's Who of various Election Commissioners. What do I find? They mostly ICS people with B.A. degree, some with B.Sc degree and according to Mr. Mathur, they have legal backthat a ground. Is legal background? (Interruptions) They had a legal background?

SHRI JAGDISH PRASAD MATHUR: Yes.

SHRI VISHVJIT P. SINGH: Would you like me to read out? This amazing.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please address the Chair, Mr. Vishvlit P. Singh.

SHRI VISHVJIT P. SINGH: I am sorry, Sir. I beg forgiveness. I beg your indulgence.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): For you, there is all indulgence.

SHRI VISHVJIT P. SINGH: Thank you, Sir, I reiterate categorically that the background for the post of the Election Commissioner has been that of a civil servant because who better qualified than a civil servant, who has worked amongst the people, who has dealt with the people right from the Tehsil level upwards? He knows what the compulsions are; he knows what their aspirations are; he knows how to protect their rights because he is the protector of their

rights. And he has the practical experience of having dealt with it. It is because of that that the civil serby and large, have been appointed to this post. And they have not only been appointed to this post, they have fulfilled their functions admirably. If there is one institution which has staved away from the gross deterioration that we see in this country it has been the Election Commis-Election Commission The sion. has been the true guardian of the rights of the people. Time and time again in the face of most adverse circumstances it has stood up for the rights of individuals. Before concluding I would like to ask the hon. Minister only one question...

VICE-CHAIRMAN THE (SHRI BHASKAR ANNAJI MASODKAR): Mr. Minister, he is asking something.

SHRI VISHVJIT P. SINGH: would like to ask one question which has three parts. Is it not a fact that various committees on electoral forms within and outside Government recommended a multi-member Election Commission? Is it also not a fact that the Government of my leader, Shri Rajiv Gandhi, had acceprecommendations ted these appointed two Additional Election Commissioners? We had two Election Commissioners, Mr. Dhanoa and Mr. Kapoor. Two persons were appointed, one IPS and the other IAS. Two officers were appointed. Is it not a fact? Is it also not a fact that they functions properly fulfilled their according to the Constitution? is it also not a fact that Government of Raja Vishwanath Pratap Singh removed them? He removed these two individuals. I would like to know the reason for the removal of these two individuals. I would like to know on whose recommendation whose decision these two individuals were removed. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Dr. Poddar.

Commissioner and missioners (Conditions of Service) Bill, 1991

DR. G. VIJAYA MOHAN REDDY: What about me, Sir?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Your name is not there. If you want to speak, I will permit you, but be brief.

DR. R. K. PODDAR (West Bengal): Sir, I do support this Bill. This is one of the most innocuous recommendations that have been made by the leaders of all the political parties regarding electoral reforms. I would have a request to the Minister to bring before this House a more comprehensive Bill containing electoral reforms that have been agreed to...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
That has been referred to a Joint Committee. The Representation of the People (Amendment) Bill has been referred already.

DR. R. K. PODDAR: No; I mean either as a part or as a whole, he should bring it as quickly as possible. I just want to make one or two points Sir, as we all know, Election Commission is a watch-dog of the democratic system and also it is the highest monitoring agency of how the democratic process is working in our unless the Election country. But Commission has the respect, prestige and the image of impartiality, it cannot work and it cannot have the credibility of all the politiparties. Like in every respect, especially in law, justice should not only be done, but should seem to be done, here also, an attempt should be made to select a person with a legal background to such an eminent position. The former Election Commissioner who was a lady, a distinguished legal service officer, was summarily displaced from her post and someone else was appointed. A civil servant was appointed. And as the press reports go.....

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
It has nothing to do with the Bill,

DR. R. K. PODDAR: I am just giving some suggestion for the Bill. From this it follows that at least some mechanism should be formulated for the appointment of the Election Commission. either single member or multi-member. I am in favour of a Election Commission. multi-member suggested, the And, as has been Speaker of Lok Sabha, the Chairman of Rajya Sabha and the Leader of the Opposition must be consulted before appointment of such Election the Commission. Thank you.

other Election Com-

SHRI W. KULABIDHU SINGH (Manipur): Sir, I have only one point, the same point, to make. I wholeheartedly support this Bill. I want to associate myself with the views expressed by Shri J. P. Mathur and I disagree with Mr. Vishvjit Singh's opinion that no legal background is necessary. As has been mentioned by my friend, when the Chief Election Commissioner will be of the status of a Supreme Court Judge and the State Election Commissioner of the status of a High Court Judge, it automatically implies that persons who legal background will be better suited. Not that IAS or other officers should be barred. But persons with legal background are to be preferred. It would have been better if some clause is included in the Bill to that effect. That is the point which Mr. J. P. Mathur was also making. That would be a other idea. You can add in the Bill that persons with legal background should be preferred; not that other persons are to be barred. Ninetyfive per cent of the previous Chief Election Commissioners had legal background; most of them were law officers. That is the only point I want to emphasise.

DR. G. VIJAYA MOHAN REDDY: Mr. Vice-Chairman, the Chief Election Commissioner occupies a very esteemed position in the democratic

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The functioning of our country. people of the country as well as all the political parties must have confidence in the Chief Election Commissioner. As we know, there are so many malpractices being adopted by various political parties. appointment to such a high position the Constitution is made, under naturally there should have been consultation with all political parties. If a decision is to be changed, there should have been some consultation. But the Law Minister never thinks that such a consultation is necessary with the political parties. The Chief Election Commissioner occupies unique position. Therefore, consultation should have been a duty of the Minister before suggesting name to the President. In the present instance Mrs. Rama Devi was a Law Secretary: she had all the experience. She was posted as Chief Commissioner when Shri Election Peri Sastry went on leave. means Mrs. Rama Devi was already acting as Chief Election Commissioner and her posting was up till February 12. I do not know what made the Law Minister to get back the file. change the date and put her in such a position that she had to go on leave. She still had service for 13 months. She should have been continued in that eminent position. She is an person, a legal luminary, eminent who had been Law Secretary. She is a lady. The people had confidence in her. But against all canons of justice towards a lady who should have been allowed to continue occupying a pre-eminent position, abrupt-:ly you posted someone else in her place. After all, we think of Mrs. Thatcher or Mrs. Gandhi with so much of regard, that being ladies they occupied the high positions. In fact, they brought dignity, they brought prestige, to the positions they occupied. In this case also if that opportunity had been given to this lady, it would really have been a very good

thing for our democratic institution.

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But the selfishness of some political persons has made them interfere with the process and bring back the file and appoint a retired person, Mr. Seshan, a retired IAS officer, to that post. A retired person has been posted. This is something which our democratic polity cannot compromise with. That is why I protest against this posting, against the posting of Mr. Seshan,*

*I think it is highly objectionable. Otherwise, I have no objection to this...(Interruptions)...I protest...

SHRI MADAN BHATIA (Nominated): Mr. Vice Chairman, Sir the honourable Member ... (Interruptions)...

DR. G. VIJAYA MOHAN RED-DY:...against this procedure...(Interruptions)...

SHRI MADAN BHATIA: Sir, the honourable Members has said something against the Chief Election Commissioner and that should be expunged... AInterruptions)...

DR. G. VIJAYA MOHAN RED-DY: What should be expunged?... (Interruptions)...What is it that I have said?...(Interruptions)...

SHRI MADAN BHATIA: Sir. the honourable Member has made an allegation against the present Chief Election Commissioner ... (Interruptions)... and that should be expunged ... (Interruptions)... It is a serious imputation which he has made against the present Chief Election Commissioner. This should not go on record... (Interruptions)... This should be expunged.

DR. G. VIJAYA MOHAN RED-DY: I have not made my allegation(Interruptions)...

^{*}Expunged as ordered by the Chair,

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SHRI MADAN BHATIA: He has made an allegation against the present incumbent.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Dr. Reddy, it is concerning the present incumbent.

SHRI MADAN BHATIA: Sir, he has made in imputation, allegation and insinuation against the present Chief Election Commissioner...(Interruptions)...

DR. G. VIJAYA MOHAN RED DY: There are no allegations, no insinuations...(Interruptions)... I did not say anything. I only said that he is a retired person...(Interruptions)...I have not said anything else...(Interruptions)...

SHRI MADAN BHATIA: Sir, kindly go through the record. He has said that*. It is a very serious allegation...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Bhatia, the honourable Member says that he has not said anything... (Interruptions)...

SHRI MADAN BHATIA: Sir, he has said that...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): It will be looked into.

SHRI ASHIS SEN (West Bengal): Sir, Mr. Madan Bhatia is a legal inminary. Only when something unparliamentary is said, it should be expunged. What should be expunged now? ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): No, no...(Interruptions)...You cannot make any derogatory remarks against sombody...(Interruptions)...

SHRI MADAN BHATIA: You cannot make an allegation against an outsider. Perhaps Mr. Sen does not know that... (Interruptions)...

of Service) Bill, 1991

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): If any derogatory remark has been made, it will be looked into.

DR. G. VIJAYA MOHAN RED-DY: Absolutely I have no objection. You please go through it.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Yes. Now, the Law Minister.

SHRI SUBRAMANIAN SWAMY: Sir, there should not be any reason for such a strong reaction against the appointment of the Chief Election Commissioner. Mr. Seshan's background is known to everybody. has been a Cabinet Secretary. has served as Cabinet Secretary not only during the period when Rajiv Gandhi was the Prime Minister, but also he held a higher status and position as Member of the Planning Commission during Mr. V. P. Singh's time, and earlier, during the Janata Party rule, he was Secretary in the Department of Space. So, Mr. Seshan's career has risen consistently despite whichever Government been there and that itself... (Interruptions) ...

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): And the contribution he made to Environment at the very formative stage. You cannot afford to forget the good work done by a person.

SHRI SUBRAMANIAN SWAMY: So, that itself is a tribute to his impartiality that, no matter whichever Government came to power, Mr. Seshan rose...(Interruptions)...

^{*}Expunged as ordered by the Chair.

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SHRI JAGDISH PRASAD MA-THUR: What objection was there to Mrs. Rama Devi?

SHRI SUBRAMANIAN SWAMY: So, it is a tribute to Mr. Seshan's impartiality and his status has only risen with the passage of time.

Mrs. Rama Devi, about whon the honourable Member, Shri Jagdish Prasad Mathur and others in the Opposition, have spoken just now, was asked to take temporary charge on the 16th of November by the Prime Minister, Mr. Chandra Shekhar.

The Government received information that Mr. Peri Sastry, Chief Election Commissioner was sick and would not be able to discharge any of his responsibilities as Chief Election Commissioner, but he was alive and was in the terminal stage of cancer, and consequently the functions of the Chief Election Commissioner had to be discharged. The procedure in the Government is that the Secretary of Legislative Department can be asked to take temporary charge of the functions of Chief Election Commissioner. And accordingly-she was appointed-in her capacity as Secretary of Legislative Department, which position she holds even today, but of course she is on leave which the herself sought for-in her capacity of Secretary of the Legislative Department she was asked to discharge the functions of Chief Election Commissioner.

The question then came to find a successor to Mr. Peri Sastry. There a number of factors were taken into, account. The Chief Election Commissioner is not only a person who oasses judgment on certain legal matters but he is also a person who is responsible for conducting elections. And indeed, therefore, we need somebody who not only knows law but also somebody who is experienced in holding elections, specially in the current context when there are some very tough areas where elections have to be held.

Now, an IAS officer is a person who, from the very first day, deals with

election—the moment he becomes an officer. Take, for example, as a young officer he is District Magistrate, he is returning officer, and so on. As he rises in rank, he is called for election duty. I once asked Mr. Seshen as to how many times he may have conducted elections at various levels, he said he himself did not count. So to say that the person has no experience of his job—who is an IAS officer—is totally incorrect.

As far as the legal background is concerned, as a magistrate, and even as a judicial officer, he holds that position and he has to discharge and pass judgments, pass orders, try cases on a veriety of things. Therefore, to say that he is not qualified for the job is something which is totally wrong, and at least that plea should not be used.

Now, the second argument is that that person is a woman and women have all gone in revolt. Well, I do not know how many women have gone in revolt. Mr. Jagdish Mathur, being a Brahmachari, might feel greater sympathy for women who are deprived of jobs, and...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That is not debatable.

SHRI SUBRAMANIAN SWAMY: You mean his Brahmacharihood?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Yes! (Interrupptions)

SHRI SUBRAMANIAN SWAMY: 'Swamis are not necessarily Brahm-charis! So I think there is nothing negative. This is a question of jeb and its requirement. And on that basis we did it.

There was the question of multimember Election Commission which Mr. Vivhvjit Singh—the other V. P. Singh in the House, and now the only V.P. Singh in the House—had raised. Under article 324, it is already provided to have a multi-member Election Commission. And the first time [Shri Subramanian Swamy]:

we had that was in October when the Rajiv Government had appointed two other Election Commissioners. These two were removed after V.P. Singh came to power. One of them had to go to court. I do not know what is the present status of that petition. But he had to go to the Supreme Court and filed a case against this. The Government, when it feels necessary, and if the Chief Election Commissioner himself suggests so, would not be averse to appointing another Commissioner. But at the Election moment we are far more interested in providing for improved service facilities, for which this is only one Bill. There is another Bill, the Seventieth (Constitutional Amendment) Bill which we will bring in a subsequent session, Therefore, Sir, we have made this decision to appoint Mr. Seshan after full consideration. There was no political motivation whatsoever. There has been an attempt to inject political motivation by certain persons. It is unfortunate. I think, once the Election Commissioner is appointed, and given the outstanding career ground of Mr. Seshan, this should be kept above controversy. And, therefore, I appeal to all the Members not to engage in any more of this political polemics, and to sup-

DR R.K. PODDAR: Mr. Vice-Chairman, Sir, I raised the question of the mode of appointment of the Election Commissioner.

port this Bill fully.

SHRI SUBRAMANIAN SWAMY: That also is part of the Constitution (Seventieth) Amendment Bill which we will bring at a later stage.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The question is: That the Bill to determine the conditions off service of the Chief Election Commissioner and other Election Commissioners and for matters connected therewith or incidental thereto, as passed by the Lok Sabha be taken into consideration.

The motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): We shall now take up clause-by-clause consideration of the Bill.

A-320 crash

Clause 1 the Engeling Formula

Clause 1, the Enacting Formula, and the Title were added to the Bill.

SHRI SUBRAMANIAN SWAMY: Sir, I beg to move:

That the Bill be passed.

The question was put and the motion was adopted.

RE: REPORT ON AIR BUS A-320 CRASH

SHRI DINESHBHAI TRIVED (Gujarat): Sir, since morning I have been trying to raise an issue on A-320. But you know what happened in the morning. That is why I could not raise it I assure you, Sir, I will not take more than two minutes.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): What is it?

SHRI DINESHBHAI TRIVEDI:

request you to permit me. Sir, today we read in the newspapers about Mr. Justice Bhat's report on the crash enquiry of Airbus A-320. Sir, I am much more worried after going through the gist of it from the newspapers because—Sir, I just take two minutes—I feel that A-320 is open for crash as it was earlier. And I have a reason. Sir, the report says that there was pilot error.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr Trivedi...

SHRI DINESHBHAI TRIVEDI: Sir, I am not commenting on the report. I am commenting on the status—which we have today. (Interruptions)

SHRI VISHVJIT P. SINGH (Maharashtra): By the grounding of these aircraft, the country lost Rs. 700 crores.